

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-69/2004/13432/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Smti. Rousan Ara Rahman,
Principal Judge, Family Court No.-II,
Kamrup(M), Guwahati.

Dated Guwahati, the th 20 December, 2022.

Sub:- **Casual leave.**

Ref:- Your letter No. FCK. 5/12/PJ/372/2022 Dtd. 16.12.2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 20.12.2022**, has been granted. The Principal Judge, Family Court-I, Kamrup(M), Guwahati and in his absence Principal Judge, Family Court-III, Kamrup(M), Guwahati would remain in-charge of the Court and office in your absence.

Yours faithfully,

sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-69/2004/13433/A, dated , 20-12-2022

Copy to:

✓1. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)
[Signature]